

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.267/MP/2017**

**Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Part 7, Clause 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to difficulties faced in implementation of the Detailed Operating Procedure (DOP) for taking unit(s) under Reserve Shutdown and Mechanism for Compensation for Degradation of Heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple start/stop of units dated 5.5.2017 notified by this Hon'ble Commission pursuant to the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016.

**Petitioner** : TANGEDCO

**Respondent** : NLC India Limited and Others

**Date of hearing** : **12.4.2018**

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

**Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri G. Umopathy, Advocate, TANGEDCO  
Ms. Anushree Bardhan, Advocate, NLC

**Record of Proceedings**

At the outset, the Commission pointed out that SRPC vide affidavit dated 3.4.2018 had confirmed that TANGEDCO was consulted prior to the finalization of the DOP and the Compensation mechanism. In response, the learned counsel for TANGEDCO pointed out that in terms of the Commission's order dated 5.5.2017, the SRPC is required to provide feedback on the efficacy of the compensation mechanism within six months from the date of order, after consultation with the stakeholders. He however submitted that TANGEDCO had made certain communications with SRPC with regard to the review of the compensation mechanism, which has not been considered by SRPC. Accordingly, the learned counsel prayed for grant of time to file the relevant documents/ communications made to SRPC. The learned counsel for the respondent, NLC did not oppose the prayer of TANGEDCO.



2. Accordingly, the Commission adjourned the hearing of the matter and granted time to TANGEDCO to file the aforesaid additional documents on or before 4.5.2018, with advance copy to the respondents, including SRPC, who may file their response, if any, by 14.5.2018. The parties are directed to complete their pleadings prior to the date of hearing.

3. Matter shall be listed for hearing on **5.6.2018**.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

